

- (ii) All State/Union Territory Governments shall within a period of three months submit to the MoEF details of all such mines where approval under the FC Act for diversion of only a part of forest land has either been obtained or is presently under examination in the State/Central Government. The State Governments in all such cases shall request the concerned user agencies to submit application to obtain approval under the FC Act for diversion of the remaining forest land located within the mining lease. Mining in such leases after two years will be allowed only if the user agency either obtains approval under the FC Act for the entire forest land located within the mining lease or surrenders such forest land for which approval under FC Act has not been obtained and execute a revised mining lease for the reduced lease area.

(c) Approvals under the Forest (Conservation) Act, 1980 for diversion of the forest areas located within the mining leases for which such approval has not been accorded so far, will be subject to fulfilment of *inter-alia* the conditions that the State Governments concerned shall realise from the concerned user agencies the cost of creation and maintenance of compensatory afforestation. Net Present Value of forest land diverted, cost of implementation of wildlife conservation plan (wherever required) etc. The amount likely to be realised from the user agencies will depend on the area of additional forest land for which approval under the FC Act is accorded by the MoEF. Exact amount likely to be realised from such user agencies therefore, may not be assessed at this stage.

**Reducing the forest area in Odisha, Karnataka,  
Andhra Pradesh and Jharkhand**

801. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether illegal stone quarry mohrrum quarry are posing danger to elephants corridor and reducing the forest area in Odisha, Karnataka, Andhra Pradesh, Jharkhand and Chhattisgarh; and

(b) whether Government has given any direction to State Governments to stop all auction of quarry insider forest?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) There are no reports of illegal stone quarry and mohrrum quarry in forest and elephant corridor areas in Odisha, Karnataka, Andhra Pradesh, Jharkhand and Chhattisgarh.

(b) The Ministry of Environment and Forests (FC Division) has not issued any direction to states government to stop all auction of quarry inside forest.

**Damage to crops by Nilgais**

†802. SHRI ALI ANWAR ANSARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether 'Nilgai' is found in ample number in plains of a number of States including Bihar and (Uttar Pradesh;
- (b) whether crops are being destroyed by this animal on a large scale; and
- (c) the measures being taken by Government to control the wastage of crops?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Sir.

(b) The Ministry of Environment and Forests has been receiving reports regarding depredation of agricultural crops by Nilgais from various States including Bihar and Uttar Pradesh.

(c) The Government has adopted a multi-pronged approach to control the loss of crops due to depredation by 'Nilgais'. This includes the undertaking of following important measures:

- (i) The Central Government provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' for management of wildlife and its habitats in the country. The activities supported under the scheme *inter alia* include construction/erection of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of wild animals into crop fields.
- (ii) The Chief Wildlife Wardens have been empowered under Section 11 of the Wild Life (Protection) Act, 1972 to permit hunting of wild animals specified in Schedule II, Schedule III or Schedule IV, on being satisfied that the animal has become dangerous to human life or to property (including standing crops on any land).
- (iii) An Advisory for management of 'Nilgais' for protecting the crops has been circulated on 7th March 2012 to the State Governments of Bihar, Uttar Pradesh, Haryana, Punjab, Rajasthan, Gujarat, Madhya Pradesh, Chhattisgarh, Odisha, West Bengal, Karnataka, Maharashtra, Andhra Pradesh and Tamil Nadu.

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†Original notice of the question was received in Hindi.